

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****ANGLE INFRASTRUCTURE PRIVATE LIMITED OPERATING IN REAL ESTATE PROJECT AT FLORENCE ESTATE, SECTOR-70, GURGAON, HARYANA - 122101**

{Under Sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016}

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	ANGLE INFRASTRUCTURE PRIVATE LIMITED CIN: U45400DL2010PTC202194
2. Address of the registered office	Unit No. 201, Elegance Tower, Plot No. 8, Jasola, New Friends Colony, New Delhi - 110025
3. URL of website	https://angleinfra.cirp.in
4. Details of place where majority of fixed assets are located	Krrish Florence Estate, Sector-70, Gurgaon, Haryana – 122101
5. Installed capacity of main products/ services	Incomplete/Halted project; land admeasuring 13.455 Acres
6. Quantity & value of main products/ services sold in last financial year	As per RERA, a total of 510 units. Last year's sold details are not available
7. Number of employees/ workmen	6 (Six)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	2020-21 and 2021-22 and List of Creditors is available at https://angleinfra.cirp.in
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	It is available at https://angleinfra.cirp.in or may be provided on request to email anglecirp@gmail.com
10. Last date for receipt of expression of interest	10/03/2025
11. Date of issue of provisional list of prospective resolution applicants	20/03/2025
12. Last date for submission of objections to provisional list	25/03/2025
13. Date of issue of final list of prospective resolution applicants	04/04/2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	09/04/2025
15. Last date for submission of resolution plans	08/05/2025
16. Process email id to submit EOI	anglecirp@gmail.com
17. Details of the Corporate Debtors Registration Status as MSME	UAM Certificate was valid till 30/06/2022

Sd/-

Sarvesh Kashyap

Resolution Professional for Angle Infrastructure Private Limited

Regn. No.: IBBI/IPA-002/IP-N00127/2017-2018/10296

Address: 101, Nipun Plaza, Sec-1, (Near Max Hospital)

Vaishali, Ghaziabad-201010

Date : 23.02.2025

Place: Ghaziabad

प्रपत्र- 'जी' अभिरुचि की अभिव्यक्ति हेतु आमंत्रण	
एंगल इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड फ्लोरेंस एस्टेट, सेक्टर -70, गुडगांव, हरियाणा - 122101 में रियल एस्टेट प्रोजेक्ट में कार्यरत है (भारतीय दिवालियापन और दिवालियापन बोर्ड के विनियमन 36ए के उप-विनियमन (1) के तहत (कॉर्पोरेट व्यक्तियों के लिए दिवालियापन समाधान प्रक्रिया) विनियम, 2016)	
प्रासंगिक विवरण	
1. कॉर्पोरेट देनदार का नाम साथ में पैन/सीआईएन/एलएलपी नं.	एंगल इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड सीआईएन:U45400DL2010PTC202194
2. पंजीकृत कार्यालय का पता	यूनिट नं. 201, एलिगेंस टॉवर, प्लॉट नं. 8, जसोला, न्यू फ्रेंड्स कॉलोनी, नई दिल्ली - 110025
3. वेबसाइट का यूआरएल	https://angleinfra.cirp.in
4. उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	क्रिशा फ्लोरेंस एस्टेट, सेक्टर-70, गुडगांव, हरियाणा-122101
5. मुख्य उत्पादों / सेवाओं की स्थापित क्षमता	अधूरी / रुकी हुई परियोजना; भूमि का क्षेत्रफल 13.455 एकड़
6. मुख्य उत्पादों की मात्रा और मूल्य / पिछले वित्तीय वर्ष में बेची गई सेवाएं	RERA के अनुसार, कुल 510 यूनिट्स। पिछले साल की बिक्री का विवरण उपलब्ध नहीं है।
7. कर्मचारियों / कामगार की संख्या	6 (छह)
8. अधिक विवरण जिसमें पिछले दो वर्षों के वित्तीय विवरण (अनुसूचियों के साथ), ऋणदाताओं की सूचियां शामिल हैं, उपलब्ध हैं:	2020-21 और 2021-22 और लेनदारों की सूची https://angleinfra.cirp.in पर उपलब्ध है
9. संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है	यह https://angleinfra.cirp.in पर उपलब्ध है या अनुरोध पर ईमेल anglecirp@gmail.com पर उपलब्ध कराया जा सकता है
10. अभिरुचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	10 मार्च 2025
11. संभावित समाधान आवेदकों की अंतरिम सूची जारी करने की तिथि	20 मार्च 2025
12. अंतरिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	25 मार्च 2025
13. संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	04 अप्रैल 2025
14. संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजना के लिए अनुरोध जारी करने की तिथि	09 अप्रैल 2025
15. समाधान योजनाएं जमा करने की अंतिम तिथि	08 मई 2025
16. ईओआई जमा करने के लिए संसाधित ईमेल आईडी	anglecirp@gmail.com
17. एमएसएमई के रूप में कॉर्पोरेट देनदारों की पंजीकरण स्थिति का विवरण	UAM प्रमाणपत्र 30 जून 2022 तक वैध था
हस्ता / - सर्वेश कश्यप	
समाधान प्रोफेशनल, एंगल इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड	
पंजीकरण सं.: IBBI/IPA-002/IP-N00127/2017-2018/10296	
पता: 101, निपुण प्लाजा, सेक्टर-1, (मैक्स हॉस्पिटल के पास) वैशाली, गाजियाबाद-201010	
तिथि: 23.02.2025	
स्थान: गाजियाबाद	

ART HOUSING FINANCE (INDIA) LIMITED
 Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi - 110034
 Branch Office: 49, Udyog Vihar Phase 4, Gurugram, Haryana - 122015

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale of immovable property mortgaged under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 ("the Act") read with provisions of Rule 8(6) of the Security Interest Act, 2002. Notice is hereby given to the public in general and to the Borrower/Mortgagor/Guarantor(s) in particular that the Authorized Officer of ART Housing Finance (India) Limited has taken Physical Possession of the following property(ies) mentioned pursuant to demand raised issued under Sec 13(2) of the Act in the loan account No. LXXN06216-170000881 with right to sell on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realization of Company's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred Section 13(4) of the said Act read with Rule 8 of the said Rules purposes to realize the Company's dues by the sale of the said property(ies). The sale of the below mentioned property(ies) shall be conducted by way of E-auctions through web portal: <https://www.bankauctions.com>

Name of the Account Holders	Details of Immovable property	Amount as per Demand Notice & Demand Notice Date	Reserve Price EMD		Date and Time of E-auction	Last Date of Bid Submission
			Bid Increase Amount			
a) BAHADUR DHIMAN (Borrower)	ALL PART AND PARCEL OF PROPERTY BEING HOUSE CONSTRUCTED AT PART OF PLOT NO. 10-A VALA PATTI AFGAN, ARJUN NAGAR, RAKBA 63 SQ. YDS KAITHAL, HARYANA	Rs.9,11,452/- as on 25.10.2021	Rs.6,00,000/-	Rs.60,000/-	12.03.2025 From 11:00 AM to 02:00 PM	11.03.2025 up to 05:00 PM
b) MANJU RANI (Co-Borrower)		Demand Notice Date: 25.10.2021	Rs.10,000/-			

Name and Contact details of Authorized Officer - Mr. Manoj Kumar Pal, Mobile No. 8130908211, Email Id: manoj.pal@arthfc.com

TERMS & CONDITIONS: 1. The interested bidders shall submit their EMD through Web Portal: <https://www.bankauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com>) through Login ID & Password. The EMD shall be payable through NEFT/RTGS in the following account: 59200049383517, IFSC Code: HDFC000273, latest by 05:00 pm on or before date mentioned in the table above. Please note Cheques shall not be accepted as EMD amount. 2. Company shall however not be responsible for any outstanding dues / encumbrances / tax arrears, if any. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property(ies) & to inspect & satisfy themselves. Property can be inspected strictly as per the date & time given by Authorized Officer. 3. The intended bidders who have deposited the EMD and require assistance in creating login ID & password, upload data, submitting bid, training on e-bidding process etc., may contact our service provider M/s C1 India Private Limited Helpline Numbers : 124-4302020/21/22/23, 7291981124 / 1125 / 1126, Mr. Mannur Balaji Govindarajan Email: delhi@c1india.com, Contact No. +91797701080 and for any property related query may contact Authorized Officer as mentioned above in office working days (10 AM to 5 PM). 4. The highest bid shall be subject to approval of the Authorized Officer. Authorized Officer reserves the right to accept/reject any or all offer(s) bids so received without assigning any reason whatsoever. His decision shall be final & binding. 5. For detailed term and condition refer <https://www.bankauctions.com>

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

Date : 22.02.2025 Authorized Officer
 Place : Kaithal (Haryana) For ART Housing Finance (India) Limited

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ANGLE INFRASTRUCTURE PRIVATE LIMITED OPERATING IN REAL ESTATE PROJECT AT FLORENCE ESTATE, SECTOR-70, GURGAON, HARYANA - 122101
 (Under Sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	ANGLE INFRASTRUCTURE PRIVATE LIMITED CIN: U45400DL2010PTC202194
2. Address of the registered office	Unit No. 201, Elegance Tower, Plot No. 8, Jasola, New Friends Colony, New Delhi - 110025
3. URL of website	https://angleinfra.cirp.in
4. Details of place where majority of fixed assets are located	Krish Florence Estate, Sector-70, Gurgaon, Haryana - 122101
5. Installed capacity of main products/services	Incomplete/Halted project; land admeasuring 13.455 Acres
6. Quantity & value of main products/services sold in last financial year	As per RERA, a total of 510 units. Last year's sold details are not available
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17. Details of the Corporate Debtors Registration Status as MSME	UAM Certificate was valid till 30/06/2022

Date : 23.02.2025
 Place: Ghaziabad

Sd/- Sarvesh Kashyap
 Resolution Professional for Angle Infrastructure Private Limited
 Regn. No.: IBBI/IPA-002/IP-N00127/2017-2018/10296
 Address: 101, Nipun Plaza, Sec-1, (Near Max Hospital) Vaishali, Ghaziabad-201010

SMFG INDIA CREDIT COMPANY LIMITED
 (Formerly Fullerton India Credit Company Limited)
 Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of SMFG INDIA CREDIT COMPANY LIMITED (formerly Fullerton India Credit Company Limited) (SMFG India Credit) under the Act and in exercise of powers conferred under Section 13(2) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date and Amount
1. DHARMEER YADAV	12 February 2025
2. DHARMEER SINGH	Rs. 68,84,132/- (Rupees Sixty Eight Lakhs Eighty Four Thousand One Hundred Thirty Two Only) as on 10 February, 2025
3. SAINT GD PACKING INDUSTRIES	
4. MADHU YADAV	
5. VIKRAM SINGH YADAV	
LAN - 19110131088572	

Description of Immovable Property Mortgaged

OWNER OF THE PROPERTY - SAINT GD PACKING INDUSTRIES
PROPERTY DESCRIPTION - ALL THAT PIECE AND PARCEL OF PROPERTY BEARING SHED NO. PLOT NO. B-28, MEASURING 688.90 SQ.MTRS SITUATED AT SCOOTER INDIA ANCLLARY ESTATE, IN ANCLLARY ESTATE, NADARGANJ, AMAUS, WARD SARJUNI NAGAR, PARGANA TESHIL, DISTRICT LUCKNOW - 226008. BOUNDED AS - EAST -12mtr.ROAD, WEST - P.No. B-34, NORTH - SHED No. B-27, SOUTH - SHED No. B-29.

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinafter within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMFG India Credit is a secured creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s).

In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMFG India Credit shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMFG India Credit is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMFG India Credit also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMFG India Credit. This remedy is in addition and independent of all the other remedies available to SMFG India Credit under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMFG India Credit and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/- Authorized Officer
SMFG INDIA CREDIT COMPANY LIMITED
 (formerly Fullerton India Credit Company Limited)

Place: Lucknow
 Date: 24.02.2025

PUBLIC NOTICE
 MY CLIENT JABIR KAUR W/O SEWA SINGH R/O HNO B-402, 21, J.J. COLONY, CHOWKHANDY, TILAK NAGAR, NEW DELHI-110016 HAVE SEVERED HER RELATION FROM HER SON MR. MUKHTYAR S/O SEWA SINGH HIS WIFE MRS. JASPREET KAUR W/O MUKHTYAR SINGH AND 2) KARANJEET SINGH BOTH S/O MUKHTYAR SINGH have disowned and debarred them from all movable & immovable properties and shall not be responsible for their acts, deeds and things done in past, present and future. Anyone who deals with them, including at their own cost and risks and my above client will not be held responsible of their acts hereafter. SHIV DATT ATRI (Advocate) S.R.I.I., Janakpuri, New Delhi-110058

THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE

FINANCIAL EXPRESS

BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, MINISTRY OF CORPORATE AFFAIRS, B-2 WING, 2ND FLOOR, PT. DEENDAYAL ANTYODAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003.

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

And

In the matter of M/S JAI RAJ PRINT PACK PRIVATE LIMITED (CIN: U74900DL2009PTC191405) Having its registered office at PLOT NO. 45, FF- BLOCK, K-1 EXTN, MOHAN GARDEN, UTTAM NAGAR, NEAR KANAL MODEL SCHOOL, NEW DELHI - 110059.

.....Petitioner

And

In the matter of M/S JAI RAJ PRINT PACK PRIVATE LIMITED

Notice is hereby given to the General Public that the company proposes to make application to the Regional Director, Northern Region, under section 13 of the Companies Act, 2013 seeking confirmation of alteration of clause II of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General meeting held on Friday, 14th February, 2025 to enable the company to change its Registered office from "National Capital Territory of Delhi to the State of Uttar Pradesh".

Any person, whose interest likely to be affected by the proposed change of registered office of the company may deliver either on MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, MCA, B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003 within 14 days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned above.

For and on behalf of the Applicant
M/S JAI RAJ PRINT PACK PRIVATE LIMITED
 Sd/- SAHDEV SINGH Director
 Date : 24.02.2025
 Place: Delhi DIN: 02634619

Union Bank of India
 Regional office, Muzaffarnagar, ASJ Grand Plaza Mall, Bhopa Road, Muzaffarnagar-251001

SALE NOTICE for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8(6) & 9(1) of Security Interest (Enforcement) Rule, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of Union Bank of India, Regional office, Muzaffarnagar (the secured creditor), will be sold on 11.03.2025 "As is where is", "As is what is" and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earned Money Deposit are also mentioned hereunder:

S. No.	Branch Name & Address	Name & address of Borrower & Guarantor	Description of the Immovable property put for auction	Status of the possession Physical/ Constructive	Dues to be Recovered from Borrower/ Guarantor (Rs.)	Reserve Price (Rs.) EMD Bid Increment	Date and Time of Auction (with 10 min unlimited auto extensions)
1	Union Bank of India Branch Husainpur Bopara Muzaffarnagar Uttar Pradesh -251001 Mob. 8800566240	Borrowers:- 1. Sh. Vipin Kumar S/o Sh. Saleti Singh Address: Vill-Nara, Post- Mansoorpur, Muzaffarnagar Uttar Pradesh-251203 2. Mr. Randhawa S/o Mr. Om Prakash, Address: Vill-Nara, Post- Mansoorpur, Muzaffarnagar Uttar Pradesh-251203 Guarantors:- 1. Ms. Vibha Rani D/o Sh. Saleti Singh, Address: Near Vishvakarma Inter College Vill- Nara, Post- Mansoorpur, Muzaffarnagar UP-251203 2. Ms Neetu D/o Sh. Saleti Singh, Address: Near Vishvakarma Inter College Vill-Nara, Post- Mansoorpur, Muzaffarnagar, UP-251203	All part and parcel of Immovable property (Residential House) belonging to Sh. Vipin Kumar, Ms. Vibha Rani & Ms Neetu (Owner of the property) situated near Shiv Mandir Lane, Village-Nara, Muzaffarnagar admeasuring 112.86 Sqmtr, Boundaries: East- Property of Sitaram Hardeva West- Rast 10 ft wide, North- Rasta 10 ft wide South-House of Mr Bhagwat	Constructive	Total RL+DL is Rs. 13.38 Lakh as on Date 31-12-2024 plus int and charges	Rs. 19.65 Lakh 10% of the Reserve Price mentioned above. Rs. 19,650/-	11.03.2025 between 12.00 PM to 05.00 PM
Invariably, the first bid of the property/ies will be Reserve Price + one Increment. This amount will be the minimum bid amount to participate in bidding process							
2	Union Bank of India Branch Shamli Main Uttar Pradesh Mob. 9454659305	Borrowers:- 1. Sunita W/o Nakli Singh, Address: H no. 201, ward no. 18, Moh. Shiv Vihar Railpar, Shamli Uttar Pradesh-247776 2. Nakli Singh S/o Tika Ram, Address: H No. 201, ward no. 18, Moh. Shiv Vihar Railpar, Shamli, Uttar Pradesh-247776 Guarantors:- 1. Meer Singh S/o Mangal Singh, Address: Delhi Road, Mohan Daliya Ki Factory ke Peechhe, Shamli, Uttar Pradesh-247776	All part and parcel of Immovable property (Residential House) situated at House no 201, ward no. 18, Shiv Vihar, Shamli, having freehold and north facing building at ground & first floors. Area of property 120.80 Sqmtrs., Boundaries: East-House of Mr. Parvinder, West- Residential property of others, North- Road 14 ft wide, South- Plot of others	Constructive	Total RL+DL is Rs. 4.88 Lakh as on Date 31-12-2024 plus int and charges	Rs. 23.40 Lakh 10% of the Reserve Price mentioned above. Rs. 23,400/-	11.03.2025 between 12.00 PM to 05.00 PM
Invariably, the first bid of the property/ies will be Reserve Price + one Increment. This amount will be the minimum bid amount to participate in bidding process							
3	Union Bank of India Branch Muzaffarnagar Main Court Road Muzaffarnagar Uttar Pradesh -251001 Mob. 8294380720	Borrowers:- 1. M/s H.F. & Sons Address: 60, Kasaban, Khalapar, Muzaffarnagar, Uttar Pradesh-251002 2. Riyaz Ahmed S/o Shri Hazi Fazal Ahmad, (Partner) Address: H No. 60, Kasaban, Khalapar, Muzaffarnagar, Uttar Pradesh-251002 3. Mohd. Shahid S/o Shri Shareef Ahmed (Partner) Address: 815, Khalapar South, Muzaffarnagar, Uttar Pradesh-251002 Guarantors:- 1. Wazid S/o Shri Hazi Fazal Ahmad(Guarantor) Address: H no. 60 Kasaban, Khalapar, Muzaffarnagar Uttar Pradesh-251002 2. Riyaz Ahmed S/o Shri Hazi Fazal Ahmad, (Partner) Address: H No. 60, Kasaban, Khalapar, Muzaffarnagar, Uttar Pradesh-251002 3. Mohd. Shahid S/o Shri Shareef Ahmed (Partner) Address: 815, Khalapar South, Muzaffarnagar, Uttar Pradesh-251002 4. Mrs. Shabana Parveen Address: H no. 60, Kasaban Khalapar, Muzaffarnagar, Uttar Pradesh-251002	All part and parcel of Immovable property (Residential House) situated at House no 1009311, Mohalla Makki nagar, Adj Haroon Ki Kothi, Suzroo Road, Muzaffarnagar, Area 228.81 Sqmt., Boundaries: East- 20 ft wide Road, West-House of Sh. Asadujina etc., North-House of Sh. Noorujjima etc., South-House of Sahbanujjima etc.	Constructive	Total RL+DL is Rs. 27.43 Lakh as on Date 31-12-2024 plus int and charges	Rs. 94.18 Lakh 10% of the Reserve Price mentioned above. Rs. 94,180/-	11.03.2025 between 12.00 PM to 05.00 PM
Invariably, the first bid of the property/ies will be Reserve Price + one Increment. This amount will be the minimum bid amount to participate in bidding process							

Date & Time of E-Auction: E-auction: on 11.03.2025 between 12.00 PM To 05.00 PM. For detailed terms and condition of the sale, please refer to the link provided in <https://baanknet.com> in only. Further Bidder for Registration and Login and Bidding Rules visit <https://baanknet.com> only.

NOTE: Bidder are advised to register and validate KYC on the website/ portal at least 2-3 days prior to auction date and EMD may be deposited 2 days before the date of auction to avoid any inconvenience.

Date: 24.02.2025 Place : Muzaffarnagar Authorized Officer, Union Bank of India

सेन्ट्रल बैंक ऑफ इंडिया Central Bank of India
 1911 से आपके लिए "सेन्ट्रल" "CENTRAL" TO YOU SINCE 1911

BRANCH OFFICE: NEW SEELAMPUR, DELHI-110053

POSSESSION NOTICE (For Immovable Property)
 (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Central Bank of India, New Seelampur Branch, Delhi, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(2) and 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 22/11/2024, calling upon the Borrower: MR. SHAHZAD HUSSAIN, Prop. M/S RABBANI FASHION, 4928/B-37, Gali No.04/C, Old Seelampur, Gandhi Nagar, Delhi-110053 and Guarantor: Mrs. Shahin Begum W/o Sham Shad Hussain, 4928/B-37, Gali No.04/C, Old Seelampur, Gandhi Nagar, Delhi-110053, to repay the amount mentioned in the notice being Rs.21,86,462.94 (Rupees Twenty One Lakh Eighty Six Thousand Four Hundred Sixty Two and Ninety Four Paise Only) (which represents the principal plus interest due as on the 20.11.2024), plus interest and other charges from 20.11.2024 to till date within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the borrower, the Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules 2002 on this 20th Day of February 2025 (Symbolic Possession). The borrower and the Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Central Bank of India, New Seelampur Branch, Delhi for an amount of Rs.21,86,462.94 (Rupees Twenty One Lakh Eighty Six Thousand Four Hundred Sixty Two and Ninety Four Paise Only) (which represents the principal plus interest due on the 20/11/2024), plus interest and other charges from 20/11/2024. The borrowers attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 Built-up free hold Residential Property Bearing No.4928/B-37, with Roof / Terrace Right, Built on Land area measuring 41.81 Sq. Mtr. or 50 Sq. Yards out of Khasra No.689/442 situated at Village Uldhanpur, Now known as East Old Seelampur, Gali No.04, Near Parchin Shiv Mandir, Nala Par, Shahdara, Delhi-110031 in the name of Shahin Begum W/o Mr. Shamshad Hussain.

Build-up by:-
 North: Property of Others South: Property of Others
 East: Plot No.34 West: Property of Others

DATE: 20/02/2025 (Authorized Officer),
 PLACE: DELHI Central Bank of India

पंजाब नैशनल बैंक Punjab National Bank
 ...मरोसे का प्रतीक (A GOVERNMENT OF INDIA UNDERTAKING) ...the name you can BANK upon!

Corporate Office: Plot No. 4, Sector-10, Dwarka, New Delhi-110075
 BRANCH OFFICE: CIRCLE SASTRA CENTRE,
 ADDRESS: Plot No. 5, Institutional Area, Sector-32, Gurugram-122001
 Email: cs8230@pnb.co.in

E-Auction Sale Notice

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorized Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earned money deposit will be as mentioned in the table below after the respective properties.

SCHEDULE OF THE SECURED ASSETS

Lot No.	Name of the Branch Name of the Account Name & addresses of the Borrower/ Guarantors Account	Description of the Immovable Properties Mortgaged/ Owner's Name [mortgagors of property(ies)]	A) Dt. Of Demand Notice u/s 13(2) of SARFAESI ACT 2002	E) Reserve Price (Rs. in Lacs)	Date/ Time of E-Auction	Details of the encumbrances known to the secured creditors Authorized Officer
			B) Outstanding Amount as on C) Possession Date u/s 13(4) of SARFAESI ACT 2002	F) EMD (LAST DATE OF DEPOSIT OF EMD)	Property ID & Latitude, Longitude	
			D) Nature of Possession Symbolic/Physical/ Constructive	G) Bid Increase Amount		
1.	314500-SUKHRALI (HARYANA) M/s Parag Allied Chemicals, Prop-Sh Pramod Kumar Gupta H No-1499, Sec-21, Gurugram-122016, also at Khasra No-130, Mouza Ogl, Kala Amb, The-Nahan, dist-Sirmor, HP-173030	EM of factory land Khata/Khtouni 247/298 Khasra No 130 ,measuring 2-3 bighas situated in mauza ogli, The- Nahan, Dist H -Sirmour (HP) in the name of M/S Prag Allied Chemicals through its Prop Pramod Kumar Gupta.	A)19.01.2015 B)Rs1,26,18,987.00 interest as on 31.12.2014 + further interest & other charges C) 02.05.2015 D) SYMBOLIC	E) Rs.107.37 lakh F) Rs.10.74 lakh 28.03.2025 G) 1.00 Lakh	28.03.2025 11.00 A.M. to 04:00 P.M. PUNB82300042 Latitude-30.48095° N Longitude-77.209731° E	Not Known to us Mr. Sanjay Gosain, Chief Manager , 9810505115
2.	PNB, BO: LCB Gurugram (461500) "Collage Estate Pvt Ltd, At- M/s VIVA Collage Mall , Shop No LGF-14-A (Lilliput Kids Wear Ltd) Lower Ground Floor Jalandhar Phagwara Road, Jalandhar Punjab The Managing Director Collage Estate Pvt Ltd , 56-58, Community Centre, East of Kailash, New Delhi The Managing Director Collage Estate Pvt Ltd Plot No 30, Institutional Area, Sector-32 Gurugram, Mr. Sumit Khaneja Promoter & Guarantor 3, Anand Lok, New Delhi-110049 , Mr. Amit Khaneja Promoter & Guarantor , 3, Anand Lok, New Delhi-110049"	"Commercial Property-LGF-14-A, Area 12570 Sq Feet, (Leased to Lilliput Kids Wear Ltd) VIVA Collage Mall, G T Road, Jalandhar owned by M/s Collage Estates Pvt.Ltd. Property Id - PUNB46150002 Latitude 31.2871405 Longitude 75.6642017"	A) 03.10.2016 B) Rs.2,83,99,129.00 (Rupees Two Crore Eighty-Three Lakh Ninety-Nine Thousand One Hundred Twenty-Nine and Two Paise Only) as on 30.09.2016 with further interest & other charges from 01.10.2016 C) 02.01.2017 D) Physical	E) Rs 692.03 Lac F) Rs 69.20 Lac 28.03.2025 G) Rs 1.00 Lakh	28.03.2025 11.00 A.M. to 04:00 P.M. PUNB46150002 Latitude 31.2871405 Longitude 75.6642017	Not Known to us Authorised officer Deepshikha Singh, Chief Manager , 9953494313
3.	PNB, BO: LCB Gurugram (461500) "Collage Estate Pvt Ltd, At- M/s VIVA Collage Mall, Shop No LGF-7&8/Ms Ninety Nine General Retail Ltd, store 99), Lower Ground Floor, Jalandhar Phagwara Road, Jalandhar Punjab The Managing Director, Collage Estate Pvt Ltd, 56-58, Community Centre, East of Kailash, New Delhi The Managing Director, Collage Estate Pvt Ltd , Plot No 30, Institutional Area, Sector-32 Gurugram, Mr. Sumit Khaneja, Promoter & Guarantor, 3, Anand Lok, New Delhi-110049 , Mr. Amit Khaneja, Promoter & Guarantor, 3, Anand Lok, New Delhi-110049"	"Commercial Property- LGF- 7 & 8, Area 4907.77 Sq Feet, (Leased to M/s Ninety-Nine General Retail Pvt Ltd) Viva Collage Mall, G T Road, Jalandhar owned by M/s Collage Estates Pvt.Ltd. Property Id - PUNB46150001 Latitude 31.2871405 Longitude 75.6642017"	A) 03.10.2016 B) Rs. 2,83,99,129.00 (Rupees Two Crore Eighty-Three Lakh Ninety-Nine Thousand One Hundred Twenty-Nine and Two Paise Only) as on 30.09.2016 with further interest & other charges from 01.10.2016 C) 02.01.2017 D) Physical	E) Rs 269.89 Lac F) Rs 26.99 lac 28.03.2025 G) Rs 1.00 Lakh	28.03.2025 11.00 A.M. to 04:00 P.M. PUNB46150001 Latitude 31.2871405 Longitude 75.6642017"	Not Known to us Authorised officer Deepshikha Singh, Chief Manager , 9953494313

TERMS AND CONDITIONS: The Sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHA IS BASIS" and **WHATEVER THERE IS BASIS.** 2. The particulars of Secured Assets specified in the Schedule here in above have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission on the proclamation. 3. The Sale will be done by the undersigned online, through e-auction platform provided at the Website <https://baanknet.com> & www.pnbindia.in 5. All statutory dues/ attendant charges/ other dues including registration charges, stamp duty, Tax/ Any Authority charges etc shall have to be born by the purchaser and Authorised Officer or the bank shall not be responsible for any charges, liens in encumbrance as and any other dues to govt or any one else in respect of Property (e-auctioned) not known to the bank the intending bidder is advised to make there on independent inquiries regarding the encumbrance on the property including statutory liabilities, arrears of property tax, electricity dues etc.

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

DATE : 21.02.2025, PLACE : GURUGRAM

AUTHORIZED OFFICER, PUNJAB NATIONAL BANK, SECURED CREDITOR

हाई कोर्ट ने वन विभाग और दिल्ली पुलिस से कहा

संकटग्रस्त पक्षियों के बचाव के लिए मजबूत तंत्र विकसित करें

जनसत्ता संवाददाता
नई दिल्ली, 23 फरवरी।

दिल्ली उच्च न्यायालय ने राष्ट्रीय राजधानी के वन्यजीव एवं पुलिस अधिकारियों से संकटग्रस्त पक्षियों को बचाने के लिए एक तंत्र विकसित करने को कहा है। मुख्य न्यायाधीश डी के उपाध्याय की अध्यक्षता वाली पीठ ने 'सेव इंडियन फाउंडेशन' की जनहित याचिका पर सुनवाई करते हुए यह आदेश पारित किया। याचिका में, संकटग्रस्त पक्षियों को बचाने के लिए तत्काल कार्रवाई करने के लिए अधिकारियों को निर्देश देने का अनुरोध किया गया था।

पीठ ने याचिकाकर्ता से कहा कि वह दिल्ली पुलिस और दिल्ली सरकार के वन एवं



वन्यजीव विभाग के समक्ष विस्तृत प्रतिवेदन प्रस्तुत कर अपनी शिकायतें प्रस्तुत करें, जिस पर प्राधिकारी तीन महीने के भीतर विचार करेंगे। पीठ में न्यायमूर्ति तुषार राव गंडेला भी शामिल थे। उच्च न्यायालय ने पारित अपने आदेश में कहा कि याचिकाकर्ता - सेव इंडियन फाउंडेशन - द्वारा अपने अभ्यावेदन में की जाने वाली प्रार्थनाओं या सुझावों पर विचार करते हुए... प्रतिवादी संख्या 1 (वन और वन्यजीव

अदालत ने स्पष्ट किया कि अधिकारी याचिका पर विचार करते समय दिल्ली सरकार के पशु कल्याण बोर्ड जैसे किसी अन्य विशेषज्ञ निकाय से सहयोग और परामर्श ले सकते हैं।

विभाग, दिल्ली सरकार) और प्रतिवादी संख्या 3 (दिल्ली पुलिस) के अधिकारी दिल्ली राष्ट्रीय राजधानी क्षेत्र में संकटग्रस्त पक्षियों को बचाने के लिए अपेक्षित उपाय करने हेतु एक उपयुक्त तंत्र विकसित करेंगे। अदालत ने स्पष्ट किया कि अधिकारी याचिका पर विचार करते समय दिल्ली सरकार के पशु कल्याण बोर्ड जैसे किसी अन्य विशेषज्ञ निकाय से सहयोग और परामर्श ले सकते हैं।

राशन लाभार्थी खुद कर सकेंगे 'ई-केवाईसी'

अनामिका सिंह
नई दिल्ली, 23 फरवरी।

दिल्ली में ई-केवाईसी को लेकर लंबे समय से खाद्य एवं आपूर्ति विभाग और कोटाधारकों के बीच खींचतान चल रही थी। जिसे लेकर कोटाधारकों की यूनियन ने कोर्ट में भी अपील लगा की हुई है, लेकिन इसी बीच विभाग ने बीच का रास्ता निकालते हुए एक ऐसा एप जारी किया है, जिसमें राशनकार्डधारी को अब ना तो राशन की दुकानों के चक्कर लगाने होंगे और ना ही घंटों इंतजार करना होगा। उन्हें अपने 'स्मार्ट फोन' से सिर्फ एक एप 'मेरा ई-केवाईसी' को स्थापित करना होगा और बताए गए क्रम में पंजीकरण करवाना होगा।

दिल्ली सरकारी राशन डीलर्स संघ (डीएसआरडीएस) के महासचिव सौरभ गुप्ता ने बताया कि इस एप को 'गुगल प्ले स्टोर' से अपने फोन में स्थापित करना होगा। जैसे ही 'मेरा ई-केवाईसी' एप को खोलेंगे तो वहां 'आधार फेस आरडी' खुलेगा, जिसमें वो जिस राज्य का विकल्प मांगेगा। राज्य की जानकारी देने के बाद लाभार्थी को अपना आधार नंबर लिखना होगा, जिसके बाद आधार पंजीकृत मोबाइल नंबर पर



फिर जो लोग दिल्ली छोड़ चुके हैं या अब सरकारी राशन का लाभ प्राप्त नहीं करना चाहते, उनकी भी छटनी इस दौरान हो जाएगी।

'ओटीपी' आएगा। 'ओटीपी' को भरने के बाद 'फेस ई-केवाईसी' का विकल्प आएगा, यहां 'क्लिक' करने के बाद वो एक बार पुनः अग्रमति मांगेगा और आपके चेहरे पर स्थिर हो जाएगा। इस दौरान लाभार्थी को स्क्रीन पर अपनी पलकों को लगातार झपकाना होगा, तभी वो ई-केवाईसी प्रमाणित करेगा। गुप्ता ने कहा कि इस एप को विभाग द्वारा इसलिए जारी किया गया है ताकि कम समय में अधिक से अधिक लाभार्थी अपना पंजीकरण करवा सकें। विभाग सी दिन की कार्य योजना के तहत राजधानी के करीब 19 लाख राशनकार्ड यानि 72 लाख से अधिक लाभार्थियों

को ई-केवाईसी करवाने का लक्ष्य तय करना चाहता है। यूनियन ने सभी कोटाधारकों से भी कहा है कि वो राशन की दुकानों पर आने वाले कार्डधारियों को ऐप संबंधी जानकारी दें और उनकी पूरी मदद करें ताकि जल्दी से जल्दी दिल्ली में ई-केवाईसी सौ फीसदी हो सके। सौरभ ने बताया कि शुरुआती स्तर पर होने की वजह से अभी 'मेरा ई-केवाईसी' ऐप में थोड़ी परेशानियां सीमावर्ती इलाकों में आ रही हैं। दरअसल इस ऐप में राज्य की जानकारी देनी होती है। साथ ही ऐप में राज्य की सीमावर्ती इलाकों पर कुछ प्रतिबंध लगा रखे हैं।

जनसत्ता

क्लासीफाइड

व्यक्तिगत

I, Swati Ahuja D/O Jogender Ahuja Ex. W/O Raman Mathur R/O D-402, Indian Oil Apartment, Noida Sec-62, Gautam Buddha Nagar, UP-201309 declare that I got divorce from my husband vide court decree HMA No. 239/2024 dated 30/10/2024 & further I have changed name of my minor son Ved Mathur aged 05 years to Ved Swati Ahuja.

0040776312-1

I, Sneha Jakhar (Old Name) W/O Lulu Ram Jakhar R/O House No. 7747, Block -H, Aerocity, Near Airport, Mohali, SAS Nagar (Punjab) declare that my correct name is Sneha Ranwa (New Name)W/O Lulu Ram Jakhar. Kindly address me as Sneha Ranwa W/O Lulu Ram Jakhar in future. All concerned to note.

0040776218-2

I, Sachin Sharma S/o Janak Raj Sharma R/O Flat no. 506 tower 9 Sushant Estate Sector 52 Gurgaon Haryana-122003, have changed my name to Sachin Sharma, for all future purposes.

0040776396-1

I, Nidhi D/o Ashok Kumar R/O RZD 17/A, Mahavir Vihar, Palam,Palam Village, Delhi-110045 have changed my name to Nidhi Saini

0070952942-1

I, Nakul Anand S/o Mr. Dewan Jagat Anand R/O 231, House of Preet Mall Road, Vasant Kunj, New Delhi-110070, hereby declare that I recently have been awarded the degree of Doctor of Philosophy (Ph.D.) by G. D. Goenka University, Gurugram, Haryana (India) and therefore, changed my name from Nakul Anand to Dr. Nakul Anand for all future purposes.

0040775972-1

I, Amarjit Kaur W/o Tarlochan Singh R/o G-128, WZ 234, G-Block, Gali No 2, Hari Nagar, Delhi-110058 have changed my name to Amarjeet Kaur

0070952936-1

I, SYED MOHAMAD SAUD S/o MOHD ASIF R/o H.NO <http://h.no/> 3444/45, GALI GULSHAN WALI, KUCHA PANIDIT, DELHI-110006, CHANGED MY NAME AS "SYED MOHAMMAD SAUD"

0130049609-1

सार्वजनिक सूचना

PUBLIC NOTICE
MY CLIENT JABIR KAUR W/O SEWA SINGH R/O H.NO.B-420, ZILU COLONY, CHOWKHANDI, TILAK NAGAR, NEW DELHI-110018 HAVE SEVERED HER RELATION FROM HER SON MR. MUKHTYAR SINGH S/O SEWA SINGH, HIS WIFE MRS. JASPREET KAUR, W/O MUKHTYAR SINGH AND HIS SONS JI MANPREET SINGH AND KARANJEET SINGH BOTH S/O MUKHTYAR SINGH have disowned and disbarred them from all movable & immovable properties and shall not be responsible for their acts, deeds and things done in past, present and future. Anyone who deals with them shall be doing at their own cost and risks and my above client will not be held responsible for their acts hereafter.
SHIV DATTA ATRI (Advocate)
S.R.H. Janakpuri, New Delhi-110058

"IMPORTANT"

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INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES (AS DEFINED IN THE DRAFT RED HERRING PROSPECTUS) IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT



(Please scan this QR code to view the addendum)



CIEL HR SERVICES LIMITED

Our Company was originally incorporated as a private limited company with the name "Suhani Management Consultants Private Limited" under the provisions of the Companies Act, 1956, at Chennai, India, pursuant to a certificate of incorporation dated August 23, 2010, issued by the RoC. Subsequently, pursuant to a Board resolution dated July 10, 2015 and a special resolution passed at an extraordinary general meeting dated July 13, 2015, the name of our Company was changed to "CIEL HR Services Private Limited" and a fresh certificate of incorporation dated July 24, 2015 was issued by the RoC. Upon the conversion of our Company into a public limited company, pursuant to a Board resolution dated October 9, 2023 and a special resolution at an extraordinary general meeting dated October 19, 2023, the name of our Company was changed to "CIEL HR Services Limited" and a fresh certificate of incorporation dated November 30, 2023 was issued by the RoC. For details in relation to the changes in the registered office of our Company, see "History and Certain Corporate Matters - Changes in the registered office of our Company" on page 254 of the draft red herring prospectus. ("DRHP")

Corporate Identity Number: U74140TN2010PLC077095

Registered Office: Plot No. 3726, Door No. 41, 'Ma Foi House' 6th Avenue, Q Block, Anna Nagar, Chennai - 600 040, Tamil Nadu.
Corporate Office: 2802 (Broadway building) 2nd & 3rd Floor, 27th Main Road, HSR Layout, Sector 1, Bengaluru - 560 102, Karnataka.

Contact Person: Lalita Pasari, Company Secretary and Compliance Officer
Tel: +91 080 485 371 79; E-mail: companysecretary@cielhr.com; Website: https://www.cielhr.com/

NOTICE TO INVESTORS: ADDENDUM CUM CORRIGENDUM TO THE DRAFT RED HERRING PROSPECTUS (THE "ADDENDUM CUM CORRIGENDUM")

OUR PROMOTERS: PANDIARAJAN KARUPPASAMY, HEMALATHA RAJAN, ADITYA NARAYAN MISHRA, SANTHOSH KUMAR NAIR AND DORAISWAMY RAJIV KRISHNAN

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹2 EACH ("EQUITY SHARES") OF CIEL HR SERVICES LIMITED (OUR "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES BY OUR COMPANY AGGREGATING UP TO ₹3,280.78 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 4,739,336 EQUITY SHARES BY THE SELLING SHAREHOLDERS (THE "OFFERED SHARES") AGGREGATING UP TO ₹[●] MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO 2,544,181 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY PANDIARAJAN KARUPPASAMY, UP TO 629,357 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY HEMLATHA RAJAN, UP TO 629,357 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY ADITYA NARAYAN MISHRA, UP TO 594,540 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY SANTHOSH KUMAR NAIR, UP TO 118,537 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY DORAISWAMY RAJIV KRISHNAN (COLLECTIVELY REFERRED AS THE "PROMOTER SELLING SHAREHOLDERS"), UP TO 47,391 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY GANESH S PADMANABHAN, UP TO 47,391 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY SOBY MATHEW, UP TO 47,391 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY ANUP NARENDRA MENON, UP TO 8,727 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY MOHIT GUNDECHA, UP TO 8,727 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY SURUCHI WAGH, UP TO 10,778 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY CAVINKARE PRIVATE LIMITED, UP TO 9,358 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY PIYUSH JAIN, UP TO 8,085 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY RAJAN CHELLAMANNI NADAR, UP TO 6,737 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY MUHLI NESI VIVEKANANDHA, UP TO 26,188 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY SAMBASIVAN VISHWANATHAN AND VIDYA VISHWANATHAN, AND UP TO 2,391 EQUITY SHARES AGGREGATING TO ₹[●] MILLION BY TAMILAMANI MUTHUSAMY (THE "OTHER SELLING SHAREHOLDERS", AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS"), THE OFFER AND THE NET OFFER WOULD CONSTITUTE [●]%, AND [●]%, RESPECTIVELY, OF OUR POST-OFFER PAID-UP EQUITY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS ("BRLMs"), MAY CONSIDER UNDERTAKING A PRE-IPO PLACEMENT, AT ITS DISCRETION OF SUCH NUMBER OF SECURITIES, FOR A CASH CONSIDERATION AGGREGATING UP TO ₹600.00 MILLION BETWEEN THE DATE OF THE DRAFT RED HERRING PROSPECTUS TILL THE FILING OF THE RED HERRING PROSPECTUS WITH THE ROC, SUBJECT TO THE RECEIPT OF APPROPRIATE APPROVALS. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RHP AND PROSPECTUS.

Our Company had filed the Draft Red Herring Prospectus with SEBI and the Stock Exchanges. Pursuant to certain observations received from SEBI and the Stock Exchanges and certain other updates in the sections "Offer Document Summary", "Risk Factors", "Capital Structure", "Objects of the Offer", "History and Certain Corporate Matters" and "Our Subsidiaries, Associates and Joint Ventures", beginning on pages 1, 28, 80, 116, 254 and 261, respectively, of the Draft Red Herring Prospectus. Potential bidders may note that in order to assist the Bidders to get a complete understanding of the updated information, the updated relevant portions of the sections mentioned above have been included in this Addendum cum Corrigendum.

Additionally, post filing of the Draft Red Herring Prospectus, our Company acquired the remaining equity shares of Next Leap Career Solutions Private Limited ("NLCSP") i.e. 49,134 equity shares from the erstwhile promoters of NLCSP and 44,654 equity shares from employees of NLCSP pursuant to vesting and exercise of stock options granted to them, making it our wholly owned subsidiary. Accordingly, the Net Proceeds will not be utilised towards acquisition of Next Leap Career Solutions Private Limited, and the size of the Offer is reduced from ₹3,350.00 million to ₹3,280.78 million. Appropriate updates to the various sections of the Draft Red Herring Prospectus will be carried out in the Red Herring Prospectus and the Prospectus, as and when they are filed with the ROC, SEBI and the Stock Exchanges.

The changes conveyed by way of this Addendum cum Corrigendum are to be read in conjunction with the Draft Red Herring Prospectus and, accordingly, the corresponding references in the Draft Red Herring Prospectus stand updated pursuant to this Addendum cum Corrigendum. The information in this Addendum cum Corrigendum supplements the Draft Red Herring Prospectus and updates the information in the Draft Red Herring Prospectus, as applicable. However, this Addendum cum Corrigendum does not purport to, nor does it, reflect all the changes that have occurred from the date of filing of the Draft Red Herring Prospectus and the date of this Addendum cum Corrigendum. Accordingly, this Addendum cum Corrigendum does not include all the changes and/or updates that will be included in the Red Herring Prospectus and the Prospectus as and when filed with the ROC, the SEBI and the Stock Exchanges. Please note that all details and the information included in the Draft Red Herring Prospectus will be suitably updated, including to the extent updated by way of this Addendum cum Corrigendum, as may be applicable, in the Red Herring Prospectus and the Prospectus, as and when filed with the ROC, SEBI and the Stock Exchanges. Investors should not rely on the Draft Red Herring Prospectus or this Addendum cum Corrigendum for any investment decision, and should read the Red Herring Prospectus, as and when it is filed with the ROC, SEBI and the Stock Exchanges before making an investment decision with respect to the Offer.

This Addendum cum Corrigendum has been approved and adopted by the board of directors in their meeting dated February 21, 2025 and IPO committee in their meeting dated February 22, 2025

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined in and in reliance on, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

The Addendum cum Corrigendum which has been filed with SEBI and the Stock Exchanges shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing with SEBI and will be available on their website www.sebi.gov.in, the websites of the Stock Exchanges i.e., www.nseindia.com, www.bseindia.com, the website of the Company i.e. https://www.cielhr.com/, and the websites of BRLMs, i.e., Ambit Private Limited at www.ambit.co, Centrum Capital Limited at www.centrum.co.in and HDFC Bank Limited at www.hdfcbank.com. All capitalized terms used in this Addendum cum Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Draft Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER	
Ambit Private Limited Ambit House, 449, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013, Maharashtra, India Tel: + 91 22 6623 3030 E-mail: ciel ipo@ambit.co Investor Grievance ID: Customer/ServiceMb@ambit.co Contact Person: Nikhil Bhiwarpurkar / Devanshi Shah Website: www.ambit.co SEBI Registration Number: INM0000110585	Centrum Capital Limited Level 9, Centrum House, C.S.T. Road, Vidyanagar Marg, Kalina, Santacruz (East), Mumbai - 400 098, Maharashtra, India. Tel: +91 22 4215 9000 E-mail: ciel ipo@centrum.co.in Investor Grievance ID: igmb@centrum.co.in Contact Person: Pooja Sanghvi / Tarun Parmari Website: www.centrum.co.in SEBI Registration Number: INM000010445	HDFC Bank Limited Investment Banking Group, Unit No. 701, 702 and 702-A, 7th Floor, Tower 2 and 3, One International Centre, Senapati Bapat Marg, Prabhadevi, Mumbai - 400 013, Maharashtra, India Tel: +91 22 3395 8233 E-mail: cielhr ipo@hdfcbank.com Investor Grievance ID: investor.redressal@hdfcbank.com Contact Person: Bharti Ranga / Sanjay Chudasama Website: www.hdfcbank.com SEBI Registration Number: INM0000011252	KFin Technologies Limited Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 40671 62222/ 1800 3094001 E-mail: cielhr ipo@kfin.tech.com Website: www.kfin.tech.com Investor grievance e-mail: einwar.ris@kfin.tech.com Contact Person: M. Murali Krishna SEBI Registration No.: INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Chennai, Tamil Nadu
Date: February 22, 2025

CIEL HR SERVICES LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and filed the DRHP dated November 19, 2024 with SEBI and the Stock Exchanges on November 20, 2024. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at https://www.cielhr.com/ and on the websites of the BRLMs, i.e. Ambit Private Limited, Centrum Capital Limited and HDFC Bank Limited at www.ambit.co, www.centrum.co.in and www.hdfcbank.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "Risk Factors" beginning on page 28 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges, and should instead rely on the RHP, for making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction, including India. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined in and in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

For CIEL HR SERVICES LIMITED
On behalf of the Board of Directors

Sd/-

Lalita Pasari

Company Secretary and Compliance Officer

20/02/2025

दक्षिण - अन्य की संपत्ति

उत्तर - अन्य की संपत्ति

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उत्तर - अन्य की संपत्ति

सुषमा यादव डीयू की कार्यकारी परिषद में राष्ट्रपति प्रतिनिधि बर्नी नई दिल्ली, 23 फरवरी। अंतरराष्ट्रीय सावित्रीबाई फुले अवाड से सम्मानित प्रोफेसर सुषमा यादव को दिल्ली विश्वविद्यालय की एनजीयूटिव कार्डसिल (कार्यकारी परिषद) में विजिटर नामनी (राष्ट्रपति प्रतिनिधि) के रूप में नियुक्त किया गया है। (जर्स)

प्रपत्र - 'जी'

अभिरुचि की अभिव्यक्ति हेतु आमंत्रण

एंगल इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड फ्लोरेस एस्टेट, सेक्टर -70, गुडगांव, हरियाणा - 122101 में रियल एस्टेट प्रोजेक्ट में कार्यरत है।

(भारतीय दिवालियापन और दिवालियापन बोर्ड के विनियमन 36ए के उप-विनियमन (1) के तहत (कोर्पोरेट व्यक्तियों के लिए दिवालियापन समाधान प्रक्रिया) विनियम, 2016)

प्रासंगिक विवरण

क्र.सं.	कोर्पोरेट दस्तावेज का नाम	एंगल इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड साईआईएन-045400DL2010PTC202194
1.	पंजीकृत कारगलिय का पता	यूनिट नं. 201, एलिंगेस टॉवर, प्लॉट नं. 8, जसोला, न्यू फ्रेंड्स कॉलोनी, नई दिल्ली - 110025
2.	वेबसाइट का यूआरएल	https://angleinfra.cirp.in
3.	उत्पन्न का विवरण जहां अधिकार अलग संसाधित स्थित हैं	क्रिश् पलोरेंस परसेट, सैक्टर-70, गुडगांव, हरियाणा-122101
4.	मुख्य उत्पन्न / सेवाओं की स्थापित कमत	अधुनी / रुकी हुई परियोजना; भूमि का क्षेत्रफल 13.455 एकड़
5.	मुख्य उत्पादों की मात्रा और मूल्य / पिछले वित्तीय वर्ष में बेची गई सेवाएं	RERA के अनुसार, कुल 510 यूनिट्स। पिछले साल की बिक्री का विवरण उपलब्ध नहीं है।
6.	कर्मचारियों / कामगार की संख्या	6 (छठ)
7.	अधिक विवरण जिसमें पिछले दो वर्षों के वित्तीय विवरण (अनुसूचियों के साथ), ऋणदाताओं की सूचियां शामिल हैं.	2020-21 और 2021-22 और लेनदारों की सूची https://angleinfra.cirp.in पर उपलब्ध है
8.	सहिता की धारा 25(2)(ए) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है।	यह https://angleinfra.cirp.in पर उपलब्ध है या अनुरोध पर ईमेल anglecirp@gmail.com पर उपलब्ध कराया जा सकता है
9.	अभिरुचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	10 मार्च 2025
10.	संसाधित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	20 मार्च 2025
11.	अंतिम सूची के बारे में अप्रतिपत्ति प्रस्तुत करने हेतु अंतिम तिथि	25 मार्च 2025
12.	संसाधित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	04 अप्रैल 2025
13.	संसाधित समाधान आवेदकों को सूचना ज्ञान, मूल्यांकन मॉड्यूल और समाधान योजना के लिए अनुरोध जारी करने की तिथि	09 अप्रैल 2025
14.	समाधान योजनाएं जमा करने की अंतिम तिथि	08 मई 2025
15.	ईओआई जमा करने के लिए संसाधित ईमेल आईडी	anglecirp@gmail.com
16.	दस्तावेजों के रूप में कोर्पोरेट दस्तावेजों की पंजीकरण स्थिति का विवरण	UAM प्रमाणपत्र 30 जून 2022 तक वैध था

हस्ता / - सर्वश कश्यप
स्थिति: 23.02.2025
स्थान: गांधीबाद
पंजीकरण सं.: IBB/PA-002/IP-N00127/2017-2018/10296
पता: 101, निपुण प्लाजा, सैक्टर-1, (रैस्क हॉस्पिटल के पास) वैशाली, गांधीबाद-201010

सेंट्रल बैंक ऑफ इंडिया Central Bank of India

1911 से आपके लिए "केन्द्रित" "CENTRAL" TO YOU SINCE 1911

शाखा कार्यालय: न्यू सीलमपुर, दिल्ली-110053

कब्जा सूचना (अचल सम्पत्ति के लिए)

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(1) के तहत

जबकि, अधोहस्ताक्षरकर्ता ने सेंट्रल बैंक ऑफ इंडिया, न्यू सीलमपुर शाखा, दिल्ली के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति